

©
കേരള സർക്കാർ
Government of Kerala
2021



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 ഏപ്രിൽ 6 6th April 2021	നമ്പർ No. } 14
		1196 മീനം 23 23rd Meenam 1196 1943 ചൈത്രം 16 16th Chaithra 1943	

PART III
Commissionerate of Land Revenue

തിരുത്തൽ പരസ്യം

SCHEDULE

നമ്പർ സി2-12648/2020. 2021 ജനുവരി 27.
 22-12-2020-ലെ കേരള ഗസറ്റ് നമ്പർ 50-ൽ (വാല്യം 9, ഭാഗം III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 8691-ൽ ഫയൽ നമ്പർ “സി2-12648/2020” ആയി പ്രസിദ്ധീകരിച്ച പരസ്യത്തിലെ ഫയൽ നമ്പർ “സി2-12648/2020” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Preethy Mary Thomas	Wife	40
2	Riya Mariam Aji	Daughter	14

Hence, it is proposed to issue a legal heirship certificate accordingly in the favour of the above mentioned persons and that Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

താലൂക്കാഫീസ്, (ഒപ്പ്) അടൂർ. തഹസീൽദാർ.

Thiruvalla Taluk

Notices

(1)

(3)

No. C10-6365/2020. 27th January 2021.

No. C10-980/2021. 24th February 2021.

Notice is hereby given to whom it may concern that Elsamma Easow, Vadakkedathu Parambil, Valanjavattom P. O., Kadapra Village, Thiruvalla Taluk, Pathanamthitta District of Kerala State has filed an application before this office for the grant of a legal heirship certificate in respect of the legal heirs of her husband late Thomas, P. V. who died on 28-9-2020. Enquiry conducted through the Village Officer, Kadapra reveals that persons named in the schedule below are the legal heirs of the late Thomas, P. V.

Notice is hereby given to whom it may concern that Bijumon, Kaithakandathil Veedu, Muthoor P. O., Kuttappuzha Village, Thiruvalla Taluk, Pathanamthitta District of Kerala State has filed an application before this office for the grant of a legal heirship certificate in respect of the legal heirs of his father Krishnan Rajappan who died on 12-12-2020. Enquiry conducted through the Village Officer, Kuttappuzha reveals that persons named in the schedule below are the legal heirs of the late Krishnan Rajappan.

SCHEDULE

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Elsamma Easow	Wife	47
2	Emmanuel P. Thomas	Son	10

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Subha Raveendran	Daughter	51
2	Bijumon	Son	49
3	Biji	Daughter	48

Hence, it is proposed to issue a legal heirship certificate accordingly in the favour of the above mentioned persons and that Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

Hence, it is proposed to issue a legal heirship certificate accordingly in the favour of the above mentioned persons and that Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

(2)

(4)

No. C10-1548/2021. 23rd February 2021.

No. C10-3441/2021. 20th March 2021.

Notice is hereby given to whom it may concern that Preethy Mary Thomas, Plaveliparampil, Eraviperoor Village, Thiruvalla Taluk, Pathanamthitta District of Kerala State has filed an application before this office for the grant of a legal heirship certificate in respect of the legal heirs of her husband Aji Varghese who died on 19-1-2021. Enquiry conducted through the Village Officer, Eraviperoor reveals that persons named in the schedule below are the legal heirs of the late Aji Varghese.

Notice is hereby given to whom it may concern that Annamma Mathew, Kavirayil Thundiylil, Manjadi P. O., Kuttappuzha Village, Thiruvalla Taluk, Pathanamthitta District of Kerala State has filed an application before the Tahsildar, Thiruvalla for the legal heirship certificate of her husband Mathew Mathew Kavarayil Thundiylil who died on 22-9-2020. Enquiry conducted through the Village Officer, Kuttappuzha reveals that persons named in the schedule below are the legal heirs of the late Mathew Mathew Kavarayil Thundiylil.

SCHEDULE

(2)

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Annamma Mathew	Wife	49
2	Chinnu Mathew	Daughter	22
3	Minnu Mathew	"	21
4	Annu Mathew	"	11

നമ്പർ എ5-9508/2020.

2021 മാർച്ച് 4.

പത്തനംതിട്ട ജില്ലയിൽ കോന്നി താലൂക്കിൽ മൈലപ്ര വില്ലേജിൽ മേക്കൊഴൂർ ദേശത്ത് പുതുപ്പറമ്പിൽ ജോയി വില്ലയിൽ കെ. ഒ. മത്തായി എന്നയാൾ 15-2-2020-ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ പേരിലുള്ള വിവിധ ആവശ്യങ്ങൾക്ക് അവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ ഭാര്യ സാറാമ്മ മത്തായി സമർപ്പിച്ച അപേക്ഷയിന്മേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർ മുഖേന അന്വേഷണം നടത്തിയതിൽ ടിയാൻ 15-2-2020-ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെപ്പറയുന്ന 3 പേരാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	സാറാമ്മ മത്തായി	ഭാര്യ	80
2	ബീനാ റോളി	മകൾ	46
3	ലീനാ റോളി	"	44

Hence, it is proposed to issue a legal heirship certificate accordingly in the favour of the above mentioned persons are the legal heirs of the deceased Mathew Mathew Kavarayil Thundiyl. Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

Taluk Office,
Thiruvalla.

(Sd.)
Tahsildar.

Konni Taluk

പരസ്യം

(1)

നമ്പർ എ5-8011/2020.

2020 ഡിസംബർ 29.

പത്തനംതിട്ട ജില്ലയിൽ കോന്നി താലൂക്കിൽ തണ്ണിത്തോട് വില്ലേജിൽ പടിഞ്ഞാറേചറുവിൽ വീട്ടിൽ പി. പി. മത്തായി എന്നയാൾ 28-7-2020-ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ പേരിലുള്ള ഭവന നിർമ്മാണ ആവശ്യങ്ങൾക്കും മറ്റിതര ആവശ്യങ്ങൾക്കും വേണ്ടി സ്വീകരിച്ചിട്ടുള്ള വായ്പാ സംബന്ധമായ ആവശ്യങ്ങൾക്കും മറ്റ് വിവിധ ആവശ്യങ്ങൾക്കും അവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ ഭാര്യ ഷീബാമോൾ സമർപ്പിച്ച അപേക്ഷയിന്മേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർ മുഖേന അന്വേഷണം നടത്തിയതിൽ ടിയാൻ 28-7-2020-ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെപ്പറയുന്ന 3 പേരാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	ഷീബാ മോൾ	ഭാര്യ	39
2	സോണ എൽസ മാത്യു	മകൾ	9
3	ഡോണ മേരി മാത്യു	"	4

പരേതന്റെ പിതാവ് മരണപ്പെടുപോയിട്ടുള്ളതാണ്. മുകളിൽ പേര് ചേർത്തിട്ടുള്ളവരാണ് പരേതന്റെ അവകാശികളെന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന് ആർക്കെങ്കിലും എന്തെങ്കിലും ആക്ഷേപം ഉള്ളപക്ഷം ഈ പരസ്യം കേരള ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം കോന്നി തഹസീൽദാർ മുന്മാകെ ഹാജരായി ബോധിപ്പിക്കേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞാൽ തപാൽമാർഗ്ഗമോ ഉള്ള ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

(3)

നമ്പർ എ5-2289/2021.

2021 മാർച്ച് 5.

പത്തനംതിട്ട ജില്ലയിൽ കോന്നി താലൂക്കിൽ ഐരവൻ വില്ലേജിൽ ശ്രീഭവനം വീട്ടിൽ രത്നാകരൻ, എസ്. എന്നയാൾ 11-2-2021-ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ പേരിലുള്ള പെൻഷൻ ആനുകൂല്യങ്ങൾ ഭാര്യയുടെ പേരിൽ ലഭിക്കുന്നതിനും, ആശ്രിത നിയമനം മുത്ത മകന് ലഭിക്കുന്നതിനും മറ്റ് വിവിധ ആവശ്യങ്ങൾക്കും അവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ ഭാര്യ ടിയിൽ ലോലിത, പി. സമർപ്പിച്ച അപേക്ഷയിന്മേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർ മുഖേന അന്വേഷണം നടത്തിയതിൽ ടിയാൻ 11-2-2021-ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെപ്പറയുന്ന 3 പേരാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	ലോലിത, പി.	ഭാര്യ	44
2	രാഹുൽ രത്നാകരൻ	മകൻ	25
3	അതുൽ രത്നാകരൻ	"	19

പരേതന്റെ മാതാപിതാക്കൾ മരണപ്പെടുപോയിട്ടുള്ളതാണ്. മുകളിൽ പേര് ചേർത്തിട്ടുള്ളവരാണ് പരേതന്റെ അവകാശികളെന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന് ആർക്കെങ്കിലും എന്തെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം കേരള ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം കോന്നി തഹസീൽദാർ മുന്മാകെ ഹാജരായി ബോധിപ്പിക്കേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞാൽ തപാൽമാർഗ്ഗമോ ഉള്ള ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.